

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1154/90

Date of decision:16.04.1993.

Shri Mehar Chand

itioner

Versus

Commissioner of Police

...Respondent

Coram:-

The Hon'ble Mr. Justice S.K. Dhaor, Vice-Chairman (J.)
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri A.S. Grewal, Counsel.

For the respondent

Mrs. Veena Kalra, proxy
Counsel for Mr. Amanish
Ahlawat, Counsel.

Judgement(Oral)
(Hon'ble Mr. Justice S.K. Dhaor, Vice-Chairman (J.))

By an order dated 13.1.1990 the Deputy Commissioner of Police initiated disciplinary proceedings against the petitioner. It appears that the incident mentioned in the aforesaid order was also the subject matter of the First Information Report. The petitioner approached the Tribunal at that stage and obtained interim order. The result of the interim order is that the further proceedings are stayed.

2. There is nothing on record to suggest that any criminal prosecution of the petitioner has been initiated so far. A mere lodging of the First Information Report does not result in the initiation of the criminal proceedings. There is no infirmity in the departmental proceedings so as to entitle us to interfere at this stage.

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3. The application is rejected. The interim order already passed is vacated.

4. There shall be no order as to costs.


(I.K. Rasgotra)
Member (A)
(S.K. Dhaon)
Vice-Chairman

San.